MR. DEPUTY CHAIRMAN: Hon. Members, ...*(Interruptions)*... I am not allowing you. I am not permitting you. It is now Private Members' time. ...*(Interruptions)*...

श्री के.सी. त्यागी : माननीय उपसभापति महोदय, देश के प्रधानमंत्री, देश के गृह मंत्री, दोनों ऑन रिकॉर्ड हैं कि हिन्दी और भारतीय भाषाओं का सम्मान किया जाएगा। ...(**व्यवधान**)...

श्री उपसभापति : वह तो ठीक है, लेकिन अभी प्राइवेट मेम्बर्स का टाइम है।

श्री के.सी. त्यागी : महोदय, पिछले एक महीने से आंदोलन चल रहा है, इस विषय पर पूरा सदन, इस तरफ भी और उस तरफ भी, एक था, लेकिन माननीय मंत्री जी का जो बयान है, वह unsatisfactory है, उससे उनको कोई राहत नहीं मिलती है। इसलिए हम अपने नेता के नेतृत्व में सदन से वाक आउट करते हैं।

(At this stage, some hon. Members left the Chamber)

MESSAGE FROM LOK SABHA

MR. DEPUTY CHAIRMAN: Now, Message from Lok Sabha.

The Finance (No. 2) Bill, 2014

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"In accordance with provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance (No.2) Bill, 2014, as passed by Lok Sabha at its sitting held on the 25th July, 2014.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

STATEMENT BY MINISTER

Incidents occurring, New Maharashtra Sadan, New Delhi, on 17th July, 2014

MR. DEPUTY CHAIRMAN: Hon. Members, we had requested the Government to make a statement on the incident in Maharashtra Sadan. The Chair also had directed; the hon. Home Minister is here to make the statement. I am allowing him to make the statement. What time we spend for that, we will extend it after 5 p.m., after the Private Members' Bill. I hope, the House agrees.

गृह मंत्री (श्री राजनाथ सिंह) : माननीय उपसभापति महोदय, महाराष्ट्र सरकार से प्राप्त सूचना के अनुसार महाराष्ट्र के कुछ माननीय संसद सदस्यों ने दिनांक 17 जुलाई, 2014 को पूर्वाह्न लगभग 11.30 बजे न्यू महाराष्ट्र सदन में आई.आर.सी.टी.सी. द्वारा प्रदान किए जा रहे भोजन की गुणवत्ता को लेकर अपनी आपत्ति जताई। तत्क्रम में उन्होंने आई.आर.सी.टी.सी. की सेवाएं तत्काल समाप्त किए जाने की मांग की। यह भी बताया गया है कि उन्होंने न्यू महाराष्ट्र सदन में स्थानिक आयुक्त के कैम्प कार्यालय और रसोईघर में भी जाकर आपत्ति जताई। तत्पश्चात् उन्होंने आई.आर.सी.टी.सी. के स्थानीय प्रबंधक श्री अर्शद जुबैर को भोजन की गुणवत्ता के विषय में आपत्ति जताते हुए कथित रूप से एक चपाती खिलाने की कोशिश की। बाद में आई.आर.सी.टी.सी. ने अपने दिनांक 18 जुलाई, 2014 के पत्र के माध्यम से महाराष्ट्र सदन के साथ खान-पान एवं सूचना प्रौद्योगिकी सेवाएं प्रदान किए जाने का अपना करार समाप्त कर दिया। आई.आर.सी.टी.सी. के द्वारा यह सूचित किया गया है कि आई.आर.सी.टी.सी. का यह निर्णय अंतिम है और उसे बदला नहीं जाएगा। श्री अर्शद जुबैर द्वारा स्थानीय पुलिस के पास कोई शिकायत दर्ज नहीं करवाई गई है। इस विषय में महाराष्ट्र सदन के स्थानीय आयुक्त ने मुख्य सचिव, महाराष्ट्र के कार्यालय को सूचित कर दिया है। तथापि, उनके द्वारा भी कोई शिकायत दर्ज नहीं करवाई गई है।

माननीय उपसभापति महोदय, मैं आपके माध्यम से इस सदन को यह अवगत कराना चाहता हूं कि यह घटना जो घटित हुई, बहुत ही अफसोसजनक है और दुर्भाग्यपूर्ण है।

माननीय उपसभापति महोदय, मैं इस सदन को यह भी अवगत कराना चाहता हूं कि हमारी सरकार सभी नागरिकों को संविधान द्वारा प्रदत्त धार्मिक स्वतंत्रता को अक्षुण्ण रखने के लिए प्रतिबद्ध है। मैं सभी माननीय सदस्यों का आह्वान करना चाहता हूं कि हम सभी देश में सर्वधर्म सम-भाव को बनाए रखने के लिए सतत प्रयत्नशील रहेंगे।

...(Interruptions)...

MR. DEPUTY CHAIRMAN: No clarifications now. It is actually a statement on demand. Therefore, according to the rules, there need not be any clarifications. When the Home Minister is available here, you can seek clarifications later. But, as per rules, there are no clarifications because it is a statement on demand. *...(Interruptions)...*

SHRI D. RAJA (Tamil Nadu): Sir, in the morning, it was agreed that we can seek clarifications on the Statement.

MR. DEPUTY CHAIRMAN: No, no; we have demanded the Statement and the rules say...

SHRI D. RAJA: Sir, it is a *suo motu* Statement. *...(Interruptions)...*

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Mr. Deputy Chairman, Sir, your honour had directed the Government, therefore, this Statement has been made.

MR. DEPUTY CHAIRMAN: Yes. The entire House demanded that a statement should be there. So, it is the Statement on demand. यह तो ऑन डिमांड है। It is all right.

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, the Medical Consultancy and Other Services (Rationalization of Fees) Bill, 2013, Shrimati Renuka Chowdhury; not present. Shri Shantaram Naik, please.

The Representation of Peoples (Amendment) Bill, 2014
(Amendment of Sections 29A and 30)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Representation of the Peoples Act, 1951.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2014 (Amendment of Article 324)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2014 (amendment of article 151), Dr. T. Subbarami Reddy; not present. Then, the Central Vigilance Commission (Amendment) Bill, 2014, Dr. T. Subbarami Reddy; not present.

Then, the Accident Affected Persons (Equal) Compensation Bill, 2014, Shri Prabhat Jha; not present. The National Himalayan Region Environment Protection and